

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 352/1999
MA 357/1999

9

New Delhi, this the 7th day of November, 2000

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)
Hon'ble Sh. Govindan S. Tampi, Member (Admn)

1. Govt. Teachers Association
(Special Cadre)
through its General Secretary
Shri S.C.Kaushik,
S/o Sh. Banwari Lal
R/o G-33, Vikas Puri,
New Delhi - 18.
2. Sh. Jai Bhagwan Bhardwaj,
S/o Sh. Neki Ram,
R/o Village Mubarkpur Dabas,
P.O. Rani Khera, Delhi - 81.

...Applicants

(Applicant No.2 in person)

V E R S U S

Union of India, through

1. Lt. Governor,
Raj Niwas, Delhi.
2. Secretary (Education)
Directorate of Education
Old Secretariate,
Delhi..
3. Director of Education,
Directorate of Education,
Old Secretariate, Delhi.
4. Jt. Director of Education (Finance)
Directorate of Education
(Planning Branch)
Govt. of NCT of Delhi,
Lucknow Road,
Delhi - 54.

...Respondents

(By Advocate : Sh. Ajesh Luthra)

O R D E R (ORAL)

Justice V.Rajagopala Reddy, VC (J)

Applicant No.2 appears in person and seeks to
withdraw the OA. The OA is, therefore, dismissed as
against applicant No.2.

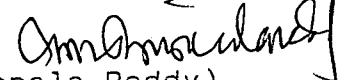
AA

2. None appears for the first applicant.

Since, under Rule 4 (5) (b) of the Central Administrative Tribunals (Procedure) Rules 1987, the association cannot maintain an OA on its own unless atleast one affected person joins such an application.

the OA stands dismissed as against second applicant
~~also~~ the OA is dismissed against first ~~and~~ second
applicants. No costs.


(Govindan S. Tampi)
Member (Admn)


(V. Rajagopala Reddy)
Vice-Chairman (J)

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(10)